



High Court of Tripura
Agartala

Order No. 26

Dated, Agartala, the 14th February, 2014

In partial modification of the earlier Order No.26, dated 25.04.2013, Hon'ble the Chief Justice has been pleased to order that the matters to be listed before **Division Bench** shall be as follows:

01. Public Interest Litigations (PILs) and other Petitions registered on *suo motu* action by the Court (Taken Up matters) to be taken up by the Division Bench presided over by the Hon'ble the Chief Justice unless otherwise specifically ordered.
02. Writ Appeals.
03. All matters relating to tax.
04. Appeals under Companies Act.
05. Proceedings under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI).
06. All cases arising out of Custodial Death.
07. WP (C) relating to Police & Army actions.
08. All Criminal Revision/Criminal Petition/Writ Petition relating to National Investigation Agency (NIA) Act.
09. WP (Crl) i.e., Habeas Corpus Applications.
10. Death Ref. Cases and all matters where sentence for life/death has been awarded including appeals and revisions against acquittal arising out of cases tried under section 302, IPC
11. Arbitration Appeals.
12. Confirmation of Decree of Divorce and such Matrimonial Appeals.
13. Writ Petitions against Order of Central Administrative Tribunal.
14. Contempt (Civil) matters before the Division Bench in which the Contempt proceeding has been filed for non-compliance of the order passed by the Division Bench.
15. Contempt Petition (Crl).
16. Civil Appeals including Contempt Appeal and any such matters as may be specifically directed to be listed.
17. Writ Petition challenging acquisition of land.
18. Writ Challenging election processes at pre-election stage.
19. Any other matters as may be specifically directed to be listed.

This Order will come into force with immediate effect.

By Order,

Sd/-

(S. Datta Purkayastha)
Registrar (Judicial)

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 1094-1116 February 14, 2014

Copy to:

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The President, Tripura Bar Association, Agartala;
04. The Secretary, Tripura Bar Association, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
07. The Public Prosecutor, High Court of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The Registrar (Vigilance), High Court of Tripura, Agartala;
10. The Joint Registrar, High Court of Tripura, Agartala;
11. The Deputy Registrar(s), High Court of Tripura, Agartala;
12. The Assistant Registrar(s), High Court of Tripura, Agartala;
13. The Assistant Registrar-cum-Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
14. The Librarian-cum-RO., High Court of Tripura, Agartala;
15. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
16. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
17. The Superintendent(s), High Court of Tripura, Agartala;
18. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
19. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
20. The Bench Sections, High Court of Tripura, Agartala;
21. The Bench Assistants, High Court of Tripura, Agartala;
22. Notice Board of the Court-house; and
23. Order File.

1094-1116
14.2.14
(S. Datta Purkayastha)
Registrar (Judicial)